

Use of water

†3091. SHRI MAHENDRA SINGH MAHRA : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Ministry has prepared any action plan to find out the possibilities of using water available in all States including Uttarakhand for drinking, irrigation and construction of small dams;

(b) if so, the places where such possibilities are being explored;

(c) whether suggestions have also been received from people's representatives of various States in this regard; and

(d) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT) : (a) and (b) The Central Government promotes conservation and sustainable harnessing of water resources for various uses, namely drinking water, irrigation, industries etc. The State Governments, including Uttarakhand, undertake measures for conservation of water resources through reservoirs, traditional water bodies, rainwater harnessing, artificial recharge to ground water, etc., and implement various schemes for water supply for drinking and industrial uses as well as providing irrigation facilities.

The Ministry of Water Resources supplements the efforts of the State Government, both technically and financially, through various schemes such as Accelerated Irrigation Benefits Programme (AIBP); Command Area Development and Water Management (CAD & WM); Repair Renovation and Restoration of Water Bodies; Demonstrative Projects on Rainwater Harvesting and Artificial Recharge.

The Ministry of Drinking Water & Sanitation administers through the States the centrally sponsored scheme, National Rural Drinking Water Programme (NRDWP) for providing financial and technical assistance to the States to supplement their efforts to provide drinking water to the rural areas. The State Governments are vested with powers to plan, execute and implement drinking water supply schemes under NRDWP.

Ministry of Urban Development is supplementing the efforts of State Governments/Urban Local Bodies in providing water supply in Urban areas/Metropolitan cities under the schemes/programmes such as Jawahar Lal Nehru National

†Original notice of the question was received in Hindi.

Urban Renewal Mission, North Eastern Region Urban Development Programme, Non-Lapsable Central Pool of Resources and Urban Infrastructure Development Scheme in Satellite Towns.

(c) and (d) Suggestions from various stake holders, including people's representatives, Members of Parliament, Members of Legislative Assemblies are received during the meetings of the Parliamentary Standing Committee on Water Resources, Consultative Committee of Water Resources, Parliamentary Forum for Water Conservation and Management and through letters for ensuring sustainability and improved management of water resources. These suggestions are taken in to account in framing and reviewing the schemes.

Funds under AIBP to A.P.

3092. SHRIMATI T. RATNA BAI :

SHRI MOHD. ALI KHAN :

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether some State Governments have sent proposals to increase the allocation and release of funds under the Accelerated Irrigation Benefit Programme (AIBP); and

(b) if so, the details thereof and the action taken, so far, State-wise particularly for Andhra Pradesh during the Twelfth Five Year Plan?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT) : (a) and (b) Yes Sir. During the Annual Plan, 2012-13, the States of Gujarat and Madhya Pradesh requested for enhancing their grant ceilings under Accelerated Irrigation Benefits Programme. The Planning Commission based on the requests of these States, enhanced their ceilings as given in the table below.

(Rs. crore)

State	Revised ceiling fixed by the Planning Commission	Enhanced ceiling sought by the State	Enhancement agreed to by the Planning Commission
Gujarat	961.00	2000.00	1657.83
Madhya Pradesh	650.00	1350.00	1140.00